NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

8. CA 623/2022 In C.A.(CAA)/218(MB)2021

CORAM:
SHRI SHYAM BABU GAUTAM JUSTICE P. N. DESHMUKH (Retd.)
HON'BLE MEMBER (T) HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2022

NAME OF THE PARTIES: Devcon Estpro Private Limited

APPEARANCE :

FOR THE APPLICANT : Mr. Aayesh Gandhi

Section: 230-232 of Companies Act, 2013 & Rule 11 of NCLT

ORDER

The matter is taken up through Virtual Hearing (VC).

CA No. 623/2022:- The present application is filed under Rule 11 of NCLT Rules, 2016 seeking urgent listing of C.A. (CAA)/218(MB)/2021. It is seen from the records that the said Company Application is listed for hearing on 05.12.2022. In view of the above, there is no cogent reason placed on record before this bench for indicating urgent listing of the Company Application. Accordingly, the request as stated vide CA No. 623/2022 is devoid of merit, hence the same is not acceded to accordingly, it is turned down and the application **CA No. 623/2022** is **dismissed**, no order is called for. List C.A. (CAA)/218(MB)/2021 on **05.12.2022** for hearing.

Sd/- **Sd/-**
SHYAM BABU GAUTAM **JUSTICE P. N. DESHMUKH**
Member (Technical) **Member (Judicial)**
30.11.2022
Sushil